





CORRECTED AS ON 29/01/2021 SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA **THIRTEENTH SESSION, 2021** LIST OF STARRED QUESTIONS FOR ANSWER ON 29TH JANUARY, 2021 TOTAL NO. QUESTIONS: 47

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SHRI VIJAI SARDESAI SHRI JAYESH SALGAONKAR SHRI VINODA PALIENKAR

NOCs FOR SALE UNDER SECTION 49/6 OF THE TCP ACT AND APPLICATIONS FOR CHANGE IN ZONE

- 1A. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the Taluka-wise details of all NOCs for sale issued under Section 49/6 of the TCP Act including name of applicant, date of application, date of issuing the NOC, details of the land parcel whether part or full survey number, zone of the land parcel, and copy of the application as received and copy of the NOC issued;
 - (b) the details of all applications for change of zone under 16B received by the Government till date, with names of applicants, area sought to be converted and location;
 - (c) the details of the minutes of all meetings of the TCP Board held from 2017 till date;
 - (d) whether any zone changes have been made effective or granted under Section 16B from 2017 till date; if so, the details thereof;
 - (e) whether any provisional approvals have been granted for change of zone under Section 16B from 2017 till date;
 - (f) if so, the complete list, meetings wise of all such approvals;
 - (g) the copies of reports received from Department of Agriculture and Forest in this regard for all such approvals;
 - (h) whether any final approvals have been granted for change of zone under Section 16B from 2017 till date;
 - (i) if so, the complete list, meetings wise of all such approvals;
 - (j) the copies of reports received from Department of Agriculture and Forest in this regard for all such approvals;

- (k) whether any advertisements have been published with regard to decision of the TCP Board in regard to zone changes under Section 16B of the TCP Act;
- (l) if so, the details thereof with a copy of the advertisements;
- (m) whether any letters/correspondences have been made to the applicants for change of zone under Section 16B, if so, the copies of all such letters/correspondences made; and
- (n) the status of the High Court matter pertaining to Section 16B, including all replies filed by the Government in this matter, date wise?

SHRI VIJAI SARDESAI SHRI JAYESH SALGAONKAR SHRI VINODA PALIENKAR

LOHIA MAIDAN

- 1B. *WILL the Minister for Urban Development be pleased to state:
 - (a) whether the Government has undertaken any work/project in Margao Municipal Council from 2017 till date under GSUDA section;
 - (b) whether the Government had initiated a proposal for Beautification of Lohia Maidan at Margao;
 - (c) if so, the details of date of tender, date of awarding work order, amount of the sanctioned work and scope of work;
 - (d) whether approval has been granted for the proposal by the Government, if so, the details thereof;
 - (e) whether the Government intends to start the work of beautification of Lohia Maidan at Margao;
 - (f) if so, the time frame by which the work will commence, with details thereof:
 - (g) whether the former Hon'ble Governor Shri Satyapal Malik had visited the Lohia Maidan in January 2020;
 - (h) whether any directions were given by the Hon'ble Governor to commence the said work of beautification of the Lohia Maidan; and
 - (i) if so, the details thereof?

SHRI VIJAI SARDESAI SHRI JAYESH SALGAONKAR

$\frac{\textbf{DOMESTIC AND INTERNATIONAL TOURISM PROMOTIONAL}}{\underline{\textbf{EVENTS}}}$

1C. *WILL the Minister for Tourism be pleased to state:

- (a) the number of tourism promotional events (domestic and international) such as exhibitions, road shows and travel marts that were planned/organised/attended by the Directorate of Tourism and Goa Tourism Development Corporation from the financial year 2016 till date;
- (b) if so, the details such as names of all the events, names of the members of the delegations including person who travelled along with the Minister, total expenditure incurred separately for each event;
- (c) whether necessary clearances from Central Government were obtained before the delegations were sent for the international events/road shows/exhibitions with details of the expenditure incurred on travelling and other allied expenditure for each member of the delegation;
- (d) the details of the names of all the agencies who were allotted such events/road shows/exhibitions/travel marts along with the cost, details of RFP conditions;
- (e) the details and copies of the tenders of road shows which were scrutinized by the Finance Department;
- (f) the details of the payments made to the agencies from the financial year 2016 till date and also the balance payments pending;
- (g) whether the pre-audit has been done by the sub-committee of the State Marketing and Promotions Committee or any other agency with respect to expenditure of the above mentioned foreign tours/road shows/junkets;
- (h) if so, the details of the pre-audit including observations, outcome, findings of the pre-audit;
- (i) whether the Government has organized outdoor campaigns, media campaigns (Domestic and International); if so, the details of all such campaigns;
- (j) the details of all proposals received and criteria for selecting these proposals;
- (k) whether any expert/professional agency/committee has vetted these proposals before selecting these proposals; if so, the details thereof;
- (l) the names of persons/agencies who have been given these contracts, details of contract, cost of tender/campaign, works undertaken, amount spent on each; and
- (m) the details of outcome of these campaigns; whether the Department has any data to show how the campaigns have resulted in increased footfalls, with details and justification for the same?

SHRI DIGAMBAR KAMAT

CASES UNDER 16 B OF TCP ACT

- 2A. *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) the number of applications received by The Chief Town Planner for Change of Zone, from the day 16B of the TCP Act was amended till date; furnish details of each case such as name and address of the applicant, name & address of the Director/s incase of Company, their addresses, date of application, name of the Institutions if any, addresses, location of the area, area of plot for which change of zone is asked and existing Zoning of the plot as per RP 2021 and Zoning asked for;
 - (b) number of cases that have been provisionally approved by the Board and published in the Gazette, furnish details case-wise with copies of Board minutes in which provisional approvals were given, furnish copy of Gazette notification published for seeking objections / suggestions for the proposed change in Zones along with copies of file notings in each case;
 - (c) whether these applications forwarded to various Department such as Mamlatdar, Forest and Agriculture, furnish details including date of submission of application to each Department along with copy of letters sent to each Department, case-wise report of each Department and copy of file notings recommending or rejecting cases with reasons of each Department;
 - (d) whether the Department has conducted inspection in each such case and submitted a report, furnish details of all such inspections including names of officers conducting inspections with date of inspection and copy of the Report. Enclose copy of all such Inspection Reports;
 - (e) number of objections /suggestions received as on date; furnish casewise details of each objection /suggestion;
 - (f) number of cases that have been finally approved by the Board and by the Government and notified, furnish details such as minutes of Board Meeting in which the final approvals were given and copy of the Government Order, approving the final change of zone along with copies of file notings recommending final change of Zone;
 - (g) whether the matter is before the Hon'ble High Court; if so, furnish details such as copy of petition, copy of affidavits filed by the Government from time to time in the High Court; and
 - (h) details of the decision of the Hon'ble High Court in the matter, furnish copies of all the order/s issued by High Court from time to time?

SHRI DIGAMBAR KAMAT

PREMISES ON RENT/LEASE

- 2B. *WILL the Minister for Panchayati Raj be pleased to state:
 - (a) whether the Directorate of Panchayats has taken any premises on rent/lease; if so, furnish details of the same with the name and address of the premises, name and address of the owner of the premises, area of the premises taken on rent/lease, location of the premises taken on rent/lease, purpose for which the said premises are taken on rent/lease and other relevant details. Furnish all details and documents of each case separately;
 - (b) whether any tenders were invited for taking the premises on rent/lease; furnish a copy of the tender notice, tender document, and copy of lease agreement and file notings with copy of comparative statement of bids, scrutiny report, acceptance of the Government; furnish all details and documents of each case separately;
 - (c) the amount paid to the owner of the premises till date towards rent; furnish separate details of each of the premises with monthly and yearly payment details of rent/lease;
 - (d) whether the premises taken on rent/lease are utilized by the Government; if so, furnish details of the purpose for which the said premises are utilized; and
 - (e) whether any premises taken on rent/lease have remained unutilized or vacant; if so, furnish details since when the said premises were taken on rent, details of payments made towards the rental/lease charges, the reasons for the said premises being kept unutilized/vacant; furnish details of each of the premises separately?

SHRI DIGAMBAR KAMAT

STATE LEVEL MARKETING & PROMOTION COMMITTEE (SLMPC)

- 2C. *WILL the Minister for Tourism be pleased to state:
 - (a) furnish details of State Level Marketing & Promotion Committee (SLMPC) with the copies of Notification/Order of its constitution from April 2017 till date along with Names and Designations/Professions of the persons appointed on the same;
 - (b) furnish details of all the meetings held by the State Level Marketing and Promotion Committee from April 2017 till date with copies of Agenda and Minutes of Meetings of each meeting held from April 2017 till date;

- (c) furnish details of Empaneled Event Management Agencies selected by the SLMPC with details of the Minutes of Meeting in which the said agencies were selected, furnish details of selection procedure and criteria followed for selecting the agencies; furnish details of the tenure for which the said agencies were selected;
- (d) whether any agencies were added/included subsequently to the list of Empaneled Event Management Agencies, if so, furnish details of date of such additions/inclusion along with details of approvals taken from Finance Department with relevant file notes;
- whether SLMPC has given its approval for any promotional (e) activities such as participation in Travel Marts/Travel Fairs/Travel Exhibitions. **Promotions** Road Shows. through Films/Documentaries/Advertisements in Television Channels/ Newspapers and other mediums for the Financial Year 2017-18, 2018-19, 2019-20 & 2020 -21; if so, furnish details with name of the event, location, number of days of the Event/Activity/ Campaign, cost of each Event/Activity/Campaign; furnish details of each Work Order and Payment details separately;
- (f) whether the Members on the State Level Marketing and Promotion Committee have requisite qualifications to decide on the Creative, Technical and Financial aspect of the Tender Specifications and scope of work of the tender; if so, furnish details of their qualifications;
- (g) whether the SLMPC had given its approval for appointment of Public Relation Agency (PR Agency) for Tourism Department/GTDC; furnish details as to when the said PR Agency/s were appointed, payment made to them till date (furnish details year-wise);
- (h) furnish current status of the PR Agency and whether the said Agency is still providing services to the Department of Tourism /GTDC;
- (i) whether SLMPC had given its approval for appointment of an Agency to produce a Film /Documentary/Video for promotion of Goa Tourism on National and International Television Channels; if so, whether any Agency was appointed to undertake the said work; if so, furnish details of the Agenda and Minutes of Meeting of SLMPC wherein such approval was granted along with copy of the work order issued to the selected Agency;
- (j) whether the selected Agency produced the Film /Documentary /Video for promotion of Goa Tourism on National and International Channels; if so,, furnish details of the payments made to the said Agency towards the production cost and payments made to the said

- Agency or Channels for Televising the said film /documentary/video; furnish copy of the said film/documentary/video on DVD or Pen Drive;
- (k) whether any extension has been granted to the empaneled agencies by the SLMPC; if so, the reasons for the same; and
- (l) whether approvals from the Finance Department were taken before issuing any tender, Work Order and payments to the empaneled agencies; if so, furnish details with copies of all such file notings for each case separately?

SMT. ALINA SALDANHA

<u>RAMPANT HILL CUTTING/MUD EXCAVATION AT BAMBOLIM – SANTA CRUZ SLOPE ALONG NH 17</u>

- 3A. *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) the reason for the massive hill cutting and mud excavation activity presently going on along the stretch road on the Bambolim-Santa Cruz Highway adjacent to the Dental College;
 - (b) the agency involved in carrying out the aforesaid activity;
 - (c) whether the Government has granted permission for this massive hill cutting and mud excavation activity; and
 - (d) if so, whether the Town and Country Planning Department has ascertained the clearance from the Environment Department?

SMT. ALINA SALDANHA

4 KM RADIUS BAN AROUND DABOLIM CIVILIAN AIRPORT

- 3B. *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) whether the on-going projects prior to the 4 Km Naval ban presently in force, which were already granted Development Permissions/Technical Clearances by MPDA/TCP, now also have to obtain permission/NOC from the Navy, prior to the issuance of the Completion Certificate;
 - (b) if so, furnish details of the procedure to be followed and the respective Authority to be approached;
 - (c) whether it is a fact that there are unauthorised constructions in the Funnel Zone violating the construction norms w.r.t. to the Funnel Zone;
 - (d) if so, the future of these constructions;
 - (e) whether the MPDA/TCP Authorities will become redundant with the 4 KM radius ban around Dabolim Civilian Airport coming into force; and

(f) whether the restrictions/ban imposed by any authority with respect to land be proportionate to the size of the State and availability of land?

SHRI WILFRED D'SA

DEVELOPMENTAL WORKS

- 4A *WILL the Minister for Agriculture be pleased to state:
 - (a) furnish details of various Schemes offered by Directorate of Agriculture:
 - i. furnish details of proposals received from Nuvem Constituency;
 - ii. furnish details of sanctioned cases in Nuvem Constituency for the last 3 years;
 - (b) furnish details of applications received for damage of crops in Nuvem Constituency for the last 3 years:
 - (i) furnish details of sanctioned cases;
 - (ii) furnish details of pending/rejected applications with reasons therefor:
 - (c) furnish details of complaints received for damage of crops for the last 3 years;
 - (i) furnish details of scientific methods used to rectify the damaged soil in agricultural fields;
 - (ii) furnish details of scientific methods used to prevent pest infestation, diseases infecting the fruits and paddy fields;
 - (d) furnish details of agricultural fields cultivated in the State:
 - (i) whether there is an increase in cultivation; and
 - (ii) if so, furnish details Village-wise and percentage of increase for the last 5 years?

SHRI WILFRED D'SA

CHANGE OF ZONE

- 4B *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) furnish details of objection received for change of Zones which are notified vide No. 24 series III dt. 10/09/2020 of official Gazette vide ref. No. 36/1/TCP/397-169-Adj-A-B/2020/1665:
 - (i) Sabeena Pillai and POA Prerna Khatrpal, **Sy.No. Village** Renu Gulati, Ashwini Nayak 36/1-A Verna
 - (ii) Aquamarine Resorts Pvt. Ltd. Sy.No. Village

45/1,2,3 Majorda 47/56

(iii) Aquamarine Resorts Pvt. Ltd.

Sy.No. Village 7/4,7/6 to 7/9 Gonsua 7/11 to 7/15, 7/18, 7/23

- (b) the status of the original Zone of the Land mentioned at Sr. No. 1 (a) (b) and (c) including the activities conducted in this land;
- (c) whether any Environment Impact Assessment is done for the change of zone of above project at Sr. No. 1 (a) (b) and (c);
- (d) whether the complaints which are received pertaining to change of Zone at Sr. No. 1 (a) (b) and (c) have been addressed/replied;
- (e) if so, furnish copy of the reply;
- (f) if not, the reasons thereof; and
- (g) furnish copy of the criteria for change of Zone pertaining to Sr. No. 1 (a) (b) and (c)?

SHRI WILFRED D'SA

ILLEGAL CONSTRUCTION IN SURVEY NO. 150/0 VERNA

- 4C. *WILL the Minister for Panchayati Raj be pleased to state:
 - (a) whether the Village Panchayat of Verna has issued a Trade Establishment License vide Ref. No. VP/V/985/2018-19 dated 29/08/2018 to Tajuddin Khan for running a business of Tree Plantation (Nursery) in Sy. No. 150/0, Village Verna, Taluka, Salcete:
 - (b) whether the Trade Establishment License issued is within the rules and regulations of Panchayat Raj Act, 1965;
 - (c) if so, furnish details; and
 - (d) if not, the action the Directorate of Panchayats proposes to take on the issue of Trade Establishment License No. VP/V/985/2018-19 dated 28/08/2018?

SHRI GLENN TICLO

GYMNASIUM IN ALDONA CONSTITUENCY

- 5A. *WILL the Minister for Sports & Youth Affairs be pleased to state:
 - (a) the strength of Gym instructors in the Sports Department;
 - (b) whether the Government will appoint a Gym instructor at Quitla Gymnasium; and

(c) if so,, the time frame for the appointment?

SHRI GLENN TICLO

DEVELOPMENT/RESTORATION OF CORJUEM FORT

- 5B. *WILL the Minister for Archives and Archaeology be pleased to state:
 - (a) whether the Government has prepared the technical sanction to develop/restore the Corjuem Fort as a historical monument from a touristic point of view;
 - (b) if so, the details of technical sanction; and
 - (c) the time frame by which the work will be tendered and commenced?

SHRI GLENN TICLO

SPORTS COMPLEX AT PEDDEM

- 5C. *WILL the Minister for Sports & Youth Affairs be pleased to state:
 - (a) whether the Government is aware that the Sports Complex at Peddem, Mapusa, is not functioning properly furnish details of total number of staff posted at the Sports Complex along with their duty timings;
 - (b) the present status of the Hockey Ground at Peddem; and
 - (c) the measures taken by the Government to provide proper facilities to the public/players at the Sports Complex?

SHRI FRANCISCO SILVEIRA

WORKS OF ZAO FOR PROMOTION OF AGRICULTURE

- 6A. *WILL the Minister for Agriculture be pleased to state:
 - (a) whether any works are carried out by Zonal Agricultural Office at Old Goa towards the development and promotion of agricultural development and promotion of agricultural activities in St. Andre Constituency from 2014 till date;
 - (b) if so, provide details such as date, nature of work and the amount spent;
 - (c) if not, the reasons therefor;
 - (d) whether the Government has any schemes to motivate the youth to take up cultivation of barren fields in order to increase agricultural production in St. Andre Constituency;
 - (e) if so, furnish details;
 - (f) whether the Government will take serious efforts to increase agricultural production by bringing in more land under cultivation

- for the production of food crops and cash crops in St. Andre Constituency; if so, furnish details; and
- (g) whether any farming implements are provided to the farmers of St. Andre Constituency by the ZAO from Old Goa; if so, furnish details?

SHRI FRANCISCO SILVEIRA

CONSTRUCTION OF PANCHAYAT GHAR AT GOA VELHA

- 6B. *WILL the Minister for Panchayati Raj be pleased to state:
 - (a) the present status of the Panchayat Ghar to be constructed at Goa Velha in St. Andre Constituency;
 - (b) whether the work of construction of the Panchayat Ghar has been entrusted to GSIDC:
 - (c) if so, the details thereof;
 - (d) whether all necessary permissions along with financial approval have been obtained;
 - (e) if so, the details thereof;
 - (f) whether the work has been tendered, if so, furnish the name of Agency; and
 - (g) if not, time frame by which it will be tendered and completed?

SHRI FRANCISCO SILVEIRA

REPAIR OF BUNDS FROM AZOSSIM TO CARAMBOLIM

- 6C. *WILL the Minister for Agriculture be pleased to state:
 - (a) whether the Government is aware of the dilapidated bunds from Azossim Village in St. Andre Constituency to Carambolim in Cumbarjua Constituency;
 - (b) if so, will the Government take up the work on priority furnish details;
 - (c) whether the Government will transfer the work of repair of bunds to the Tribal Welfare Department due to paucity of funds with Agriculture Department; if so, furnish details;
 - (d) whether the Agriculture Department has prepared the estimates and obtained necessary permissions;
 - (e) whether the Government has floated a tender for the works, furnish details; and
 - (f) whether the Government proposes to take up the work of the repair of the said bunds on war footing?

SHRI PRAVIN ZANTYE

SPORTS GROUNDS IN MAYEM CONSTITUENCY

- 7A. *WILL the Minister for Sports and Youth Affairs be pleased to state:
 - (a) whether development of Government Village playground at Narve and Mayem, additional works at Government Village School Playground Harturlim-Mayem, Upgradation of Playground at Chamberem Village, Village Panchayat Chodan-Madel, maintenance work of Government Village School Playground at Kelbaiwada-Mayem have been tendered;
 - (b) if so, furnish details of above projects like facilities and amenities that are incorporated in the projects and the time frame for completion;
 - (c) the new projects for which administrative approval have been obtained like Indoor Sport Hall at Chamberem ground in Chodan-Madel village Panchayat with details thereof;
 - (d) the steps government has taken towards the maintenance and upgradation of playground at Hartulim, Kelbaiwada in Village Panchayat Mayem-Vaiguinim and Chamberem in Chodan-Madel Village Panchayat; and
 - (e) whether the Government intends to recruit maintenance staff to look after the above mentioned grounds, furnish details?

SHRI PRASAD S. GAONKAR

STATUS OF SANJIVANI SAHAKARI KARKHANA DAYANAND NAGAR-GOA.

8A. *WILL the Minister for Agriculture be pleased to state:

- (a) the details as regards to the operation of Sanjivani Sugar Factory and its present status;
- (b) whether the processing of sugar has been stopped and since when;
- (c) the objective of constituting the Sanjivani Sugar factory Facilitating Committee;
- (d) whether the above Committee has submitted its report; if so, the details thereof;
- (e) whether there are any plans to restart the sugar factory and compensate the sugarcane growers for standing crop; and
- (f) the details of land owned by the Sanjivani Sugar Factory?

SHRI PRASAD S. GAONKAR

AGRICULTURE MACHINERY SUBSIDY

8B. *WILL the Minister for Agriculture be pleased to state:

- (a) the details of the Agriculture Machinery Subsidy applied for by the farmers of Sanguem, Quepem and Canacona Constituencies from 1st April, 2020 till date such as:
 - (i) name of the beneficiaries who applied for the machinery;
 - (ii) the type of machinery (weed cutter, power trailer, mini power trailer etc.);
 - (iii) the date of application by the farmers/entry date of the ZAO offices;
 - (iv) the date of approval by the concerned Department/ZAO;
 - (v) the date of the machinery purchased bill;
 - (vi) the name of the dealer from whom the machinery was purchased;
- (b) furnish details of funds spent on each Scheme by the Department; and
- (c) furnish the amount spent on Tribal Sub Plan?

SHRI PRASAD S. GAONKAR

COMPENSATION TO FARMERS FOR DAMAGE OF CROPS

8C. *WILL the Minister for Agriculture be pleased to state:

- (a) the details of provision of compensation to farmers for damage of crops due to shortage of water especially Sugarcane Farmers of Vaddem; (Selaulim Irrigation Project affected farmers in Sanguem constituency);
- (b) whether there is shortage of irrigation water to Vaddem and Valkini Rehabilitated farmers agricultural plot;
- (c) if so, the reasons for not taking up the project of Community based Lift-cum-Micro Irrigation System, Pilot Project to resolve the shortage of water scarcity?

SHRI ANTONIO FERNANDES

RENOVATION WORK OF SANTA CRUZ FOOTBALL GROUND

- 9A. *WILL the Minister for Sports & Youth Affairs be pleased to state:
 - (a) the present status of the sanctioned work of renovation of Santa Cruz football ground;
 - (b) whether the work has been tendered;
 - (c) if not, reasons therefor;
 - (d) whether the proposal submitted for further expansion/ improvement of the project has been considered;
 - (e) if so, steps taken; and

(f) if not, reason for not considering?

SHRI ANTONIO FERNANDES

LAND ACQUISITION PROPOSAL FOR GARBAGE HANDLING

- 9B. *WILL the Minister for Panchayati Raj be pleased to state:
 - (a) whether the Government has received a proposal for acquiring land for dumping and segregation of garbage from all three Panchayats namely Santa Cruz Village Panchayat, Merces Village Panchayat and Chimbel Village Panchayat in Santa Cruz Constituency;
 - (b) if so, furnish details;
 - (c) the present status of the land acquisition proposals;
 - (d) whether proposals are accepted and land acquired, furnish details;
 - (e) if not, reason for pendency; and
 - (f) whether assisting Panchayats in land acquisition process on priority is not essential to resolve garbage menace?

SHRI LUIZINHO FALEIRO

CASES OF GRIHA ADHAAR AND LAADLI LAXMI SCHMES

10A. Transferred to Women & Child Development as Unstarred LAQ No. 230 answered on 28/01/2021.

SHRI LUIZINHO FALEIRO

DAYANAND SOCIAL SECURITY SCHEME

- 10B. WILL the Minister for Social Welfare be pleased to state:
 - (a) whether large number of cases under Dayanand Social Security Scheme have been de-registered or the benefit of their monthly pension has been discontinued on the ground that the recipient is not found at the address during the surveyor's visit and the reasons therefor;
 - (b) whether a company from Pune has been appointed to carry out the survey of these recipients from the various villages of the State, when this company does not have the socio-cultural background of Goa nor are conversant with the local language and dialects in the various parts of the State;
 - (c) whether it is a fact that the recipients have been kept languishing from year 2017 till date without being given their regular benefit entitled under the scheme; and
 - (d) whether it is fact that senior person, bedridden and disabled individuals are being forced to bring fresh Income, Residence and Birth Certificate when the same had been submitted at the time of

registration leading to harassment, hardships and anxiety to these individuals?

SHRI LUIZINHO FALEIRO

PERSONS REGISTERED, RECIPIENTS AND PENDING CASES UNDER THE WELFARE SCHEMES

10C. WILL the Minister for Social Welfare be pleased to state:

- (a) the total number of persons registered under the DSSS till date;
- (b) the total number of persons receiving the benefits till date;
- (c) the total number of persons yet to receive the DSSS benefit;
- (d) the total number of persons that have been disqualified under DSSS schemes, with reasons therefor, till date;
- (e) the total number of housewives registered under Griha Adhar Scheme till date;
- (f) the total number of housewives receiving the GAS benefits till date;
- (g) the total number of housewives yet to receive the GAS benefits; and
- (h) the total number of housewives that have been disqualified under the GAS benefits, with reasons therefor, till date?

SHRI CLAFASIO DIAS

PARODA AND MACASANA PLAYGROUND

11A. *WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) the time frame by which the work of the 2nd phase of Mulem (Gudi-Paroda) and Macasana playground will commence;
- (b) the reasons the said work has not begun till date;
- (c) whether the Government has prepared estimates for the said works; if not, the reasons therefore; and
- (d) the reasons for delay in starting the work of the 2nd phase?

SHRI CLAFASIO DIAS

CAVORIM-CHANDOR PLAYGROUND

11B. *WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) whether the Government has received any proposal for up-gradation of Cavorim-Chandor playground with Turf and jogging track;
- (b) if so, the time frame by which the said work will commence; and
- (c) whether estimates are prepared for the said works; if so, the details thereof?

SHRI ALEIXO REGINALDO LOURENCO

MAJOR PORT AUTHORITIES BILL 2020

12A. *WILL the Minister for Town & Country Planning be pleased to state:

- (a) whether the Government is aware that the Major Port Authorities Bill which has been tabled in the Parliament has potential to usurp powers of the State and local bodies with respect to land use and town planning;
- (b) furnish details of representations received from MLA's, local bodies, citizens and action taken thereon;
- (c) the likely implications of the Bill for the State; and
- (d) the steps taken and or proposed to be taken to convey the concerns of the State to the Union Ministry of Shipping?

SHRI ALEIXO REGINALDO LOURENCO

EX-PARTE STAY ORDERS IN PANCHAYAT APPEALS

12B. *WILL the Minister for Panchayati Raj be pleased to state:

- (a) furnish details of all appeals filed before Director and Additional Director of Panchayats in the last four years with case number, cause title, date of filing, whether pending or disposed, date of disposal and number of hearings till date;
- (b) the cases in which ex-parte stay on demolition orders were issued, the date on which stay was granted and date of order by which stay was vacated;
- (c) the cases where ex-parte stay on demolition orders have been in operation for more than one year;
- (d) the details of Government's monitoring of pendency before Director/Additional Directors of Panchayat and steps taken to ensure expeditious disposal of cases; and
- (e) wherever ex-parte stay on demolition orders have been issued in line with judicial precedents?

SHRI ALEIXO REGINALDO LOURENCO

IMPACT OF COVID-19 AND ASSISTANCE TO TAXI DRIVERS, MOTOR CYCLE PILOTS AND AUTO RICKSHAW DRIVERS

- 12C. *WILL the Minister for Transport be pleased to state:
 - (a) in the backdrop of lockdown imposed due to the pandemic corona virus, whether the Department has planned or planning to offer financial assistance to Goan Taxi drivers, Goan Motor Cycle Pilots

- and Goan Auto Rickshaw drivers; if so,, furnish the details; if not, the reason therefor;
- (b) whether the Department has conducted any study on the immense hardship faced by Goan Taxi drivers, the Goan Motor Cycle Pilots and the Goan Auto Rickshaw drivers since the lockdown was imposed on March 24th, 2020; if so,, furnish the details, if not the reasons therefor; and
- (c) whether the Association of Tourist Taxi Owners of Goa had submitted a MEMORANDUM to all the 40 MLAs on 17th June, 2020 requesting for "relief package as monthly minimum of Rs. 6000/- ", if so, measures the Department has taken on the said memorandum; furnish the details, if not the reason therefor?

SHRI ATANASIO MONSERRATE

CULTIVATION, ASSISTANCE AND ECO CLUB

13A. *WILL the Minister for Agriculture be pleased to state:

- (d) the number of beneficiaries that have taken assistance from the Directorate of Agriculture for cultivation of flowers (Floriculture); furnish the names with the address of the beneficiaries;
- (e) the number of farmers that have been given assistance due to their activities and livelihood being stopped by the pandemic from March till date; and
- (f) the number of Eco-clubs in the State and the provision the Government has made to introduce Eco-clubs to boost kitchen gardens so that Goa becomes self-sufficient as far as repeatable cultivation is concerned?

SHRI ATANASIO MONSERRATE

SWIMMING POOL AND COMPLETION OF CAMPAL GROUND

13B. *WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) the time frame by which the preliminary coaches will be appointed for various disciplines where coaches have retired;
- (b) the status of Swimming pool and Indoor Stadium at Panaji and the date of completion; and
- (c) the time frame by which the Campal ground will be completed?

SHRI ATANASIO MONSERRATE

PROGRAMMES UNDER GSUDA

13C. *WILL the Minister for Urban Development be pleased to state:

- (a) the quantum of the Centre's funds that have been received for Goa from 2018-2020 to reduce poverty among urban poor and provide finance for self-help groups and also to conduct self-employment programmes;
- (b) whether GSUDA has conducted any of these programmes in any Municipal areas; if so furnish details of the procedure with regard to schemes to alleviate poverty among Urban poor;
- (c) whether GSUDA has a Scheme to help street vendors of Panaji; furnish details; and
- (d) whether there is any proposal of Campal ground or construction of new bus stop at Panaji pending before the GSUDA?

SHRI RAMKRISHNA DHAVLIKAR

COLLAPSE OF BUNDS ON BANKS OF RIVERS

14A. *WILL the Minister for Agriculture be pleased to state:

- (a) whether the Government is aware that most of the Bunds on the banks of the rivers Zuari, Mandovi and other rivers of Goa have collapsed due to heavy rainfall and high tide in the last 50 years;
- (b) the Taluka-wise number of such collapsed Bunds along the banks of rivers in the State:
- (c) whether the Government is aware that saline water enters the field area due to collapsing of these Bunds, thereby damaging the crops and causing huge loss to the farmers;
- (d) whether the Government has any plan to reconstruct these Bunds as CRZ policy of the state is almost on finalization stage; and
- (e) whether the Government is aware that mangroves are growing in the field areas due to entry of saline water thereby damaging the fields permanently?

SHRI RAMKRISHNA DHAVLIKAR

OPEN DEFECATION IN THE STATE

14B. *WILL the Minister for Panchayati Raj be pleased to state:

- (a) whether the Government is aware that open defection still exists in the State;
- (b) whether the Government has conducted any Panchayat-wise inspection for the open defecation and to check that they do not have facilities provided by the Government;
- (c) the measures Government has taken for the construction of Bio-Toilets, Mobile Toilets, Community Toilets in all areas; and

(d) whether the Government is aware that many families use the Verna to Airport highway/road side for open defection?

SHRI RAMKRISHNA DHAVLIKAR

SANJIVANI KARKHANA FOR SUGARCANE FARMERS

14C. *WILL the Minister for Agriculture be pleased to state:

- (a) whether the Government is aware of the problems of Sugarcane farmers;
- (b) the action initiated for starting Sanjivani Karkhana;
- (c) whether any Committee is appointed by the Government for Sanjivani Karkhana, if so, the name of the Committee members, addresses and their qualifications;
- (d) whether the Committee has started working on the same, if so, outcome of the same;
- (e) whether any report has been finalized and received by the Government; if so furnish copy of the report; and
- (f) whether the Government has stated that provision of 600 crore funds for Sanjivani Karkhana for the year 2020-21 will be provided?

SHRI ROHAN KHAUNTE

APPEALS PENDING IN DIRECTORATE OF PANCHAYAT

15A. *WILL the Minister for Panchayati Raj be pleased to state:

- (a) the Constituency-wise and Panchayat-wise details of all appeals pending for disposal with Directorate of Panchayats as on date such as present status and details of the presiding officer for each appeal;
- (b) the present status of disposal of appeals with details of all disposed and pending cases with reasons for the pendency;
- (c) whether the Government is aware about the delays in disposing appeals, if so, the details thereof, if not, the reasons therefor;
- (d) whether any complaints have been filed against any Secretary of the Village Panchayat in furtherance to the assurance by the Minister of the Panchayat penalizing the Secretaries that are encouraging illegalities by intentionally delaying or not acting on such illegalities; if so, the Taluka-wise and Panchayat-wise details from the date of assurance till date;
- (e) the details regarding the transfer of Common Cadre in the State with the copies of all the circulars/notifications/SOPs?

SHRI ROHAN KHAUNTE

CONSTRUCTION LICENSES AND OCCUPANCY CERTIFICATES

15B. *WILL the Minister for Panchayati Raj be pleased to state:

- (a) the Panchayat-wise and Year-wise details of all construction licenses and occupancy certificates issued by Socorro Village Panchayat in the last 5 years;
- (b) the details of all applications approved, rejected and pending with reasons thereof made to Socorro Village Panchayat in the last 5 Years;
- (c) the number of NOC's/permissions that have been issued by Socorro Village Panchayat in the last 3 years for the following categories-
 - 1. Spas, Salons, Wellness Centre, Fitness Centre and Massage Parlors;
 - 2. Shops and Establishments;
 - 3. Hotels/Resorts;
 - 4. Restaurants:
 - 5. Guest Houses;
 - 6. Residential premises given on rent;
 - 7. Commercial premises;
 - 8. Fast Food Centres;
 - 9. Multipurpose Hall/Auditoriums;
- (d) details of all complaints received by Socorro Village Panchayat in the last 5 years along with the action taken report on each complaint as on date with reasons for pendency in disposing the complaint;
- (e) details of all complaints filed against all commercial projects in the last 5 years with the action taken report on each complaint as on date with reasons for pendency in disposing the complaint;
- (f) whether any complaints/ representations have been filed by the Panch members of Socorro Panchayat against the illegal land transfer, land grabbing and other similar issues related to illegalities in Socorro to higher authorities, if so, the details of the same;
- (g) furnish details of all payments made to ward members in the last 2 years along with the name of the persons, amount collected and reason for payment;
- (h) furnish details of all persons to whom shops are allotted in the Village Panchayat Complex at Socorro along with their names;
- (i) furnish details of the booking done for the Socorro Multipurpose Hall in the last 2 years along with the names of the person/ organization booking the hall, amount charged, amount paid,

- amount pending to be paid, number of days/hours hall booked, expenses incurred for maintenance/damages till date;
- (j) furnish details of all house numbers issued by Socorro Panchayat in the last 5 years along with the details of each applicant, documents annexed, fees collected, House No. issued, Survey No., Village, Panchayat resolution where such house numbers are issued and date of issuance of the said House Number,
- (k) furnish details of all House Numbers revoked/cancelled by Socorro Panchayat in the last 5 years along with the details of each applicant, House Number revoked, Survey Number, Village Panchayat resolution where such House Numbers are revoked, reason for revocation and date of revocation of the said House Number; and
- (l) furnish details of all House Numbers pending to be issued by the Socorro Panchayat in the last 5 years along with the details of each applicant, documents annexed, fees collected, House No., Survey No., Village, date of application for the said House Number and reasons for pendency?

SHRI ROHAN KHAUNTE

RECEIP OF APPLICATIONS UNDER TCP ACT

15C. *WILL the Minister for Town & Country Planning be pleased to state:

- (a) the Taluka-wise and Panchayat-wise details of all applications received under Section 17A of the TCP Act with their name, application copies, documents annexed, Survey Number, total area of land, Village name type of work, intended to be carried out, fees collected, objections raised, site inspection, committee appointed for hearing objections and minutes of each committee in the last five years;
- (b) the Taluka-wise and Panchayat-wise details of all applications filed under Section 17A of the Act which are approved, pending and rejected in the last five years along with reasons for pendency of applications along with all government approvals, file notings, government notings and minutes of Board;
- (c) the Taluka-wise and Panchayat-wise details of all complaints/ representations received for violations of Section 17A in the last five years along with the action taken report on each complaint and their present status as on date;
- (d) the Taluka-wise and Panchayat-wise details of all complaints/ representations received for non-compliance of Section 16B in the

- last five years along with the action taken report on each complaint and their present status as on date;
- (e) whether the department is aware of any violations/illegalities under Section 17A and 16B of the TCP Act other than the complaints/representations received; and
- (f) if so, the details along with the action taken on such violations/ illegalities and their present status as on date?

SHRI CHURCHILL ALEMAO

COLVA AND BENAULIM BEACH DEVELOPMENT WORKS

16A. *WILL the Minister for Tourism be pleased to state:

- (a) whether the Government has floated a tender for cleaning of beaches, if so, the reason for not cleaning the Colva Beach Tourism Circle belonging to Tourism Department;
- (b) the time required to complete the work of Colva and Benaulim Beach Development;
- (c) the reason for stopping the development work of above beach without finishing; and
- (d) the status of Iconic Beach Colva; whether the consultant has submitted any plans?

SHRI NILKANT RAMNATH HALARNKAR

M/S GOA GLASS FIBRE LTD COLVALE (BINANI UNDERTAKINGS)

17A. *WILL the Minister for Factories and Boilers be pleased to state:

- (a) furnish the Category of Industry M/s Goa Glass Fibre Ltd belongs to, (an undertaking of the Binani Group), designated and certified as under the Factories Act, 1948;
- (b) furnish the permissions issued by the Chief Inspector of Factories and Boilers, Government of Goa accorded to M/s Goa Glass Fiber Ltd under the Manufacture, Storage and import of Hazardous Chemical Rules, 1989 during the time of its inception and the following years (Chronologically);
- (c) whether the concerned Department is designated under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and whether the Goa Factories (Occupational Safety and Health Audit) Rules, 2014 has carried out the annual survey/inspection of M/s Goa Glass Fibre Ltd, at Colvale as per Rule 3 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989, since its inception till date; and

- (d) whether the M/s Goa Glass Fibre Ltd as an occupier submitted its annual occupational safety and health audit, as per Rule 4 of the Goa Factories (Occupational Safety and Health Audit) Rules, 2014 or not since its inception till date;
- (e) furnish the approvals granted to M/s Goa Glass Fibre Ltd, under Rule 7 of the Manufacture, Storage and Import of Hazadous Chemical Rules, 1989 and the nature of Chemicals/Compounds/substances that M/s Goa Glass Fibre Ltd. Are permitted to store and utilize;
- (f) whether the M/s Goa Glass Fibre Ltd, intimated to the concerned Governmental authority, their subsequent change in updating of the site Notification following changes in the threshold Quantity of the concerned plant; if any then furnish details and particulars of the same and reasons or basis on which the same have been granted;
- (g) furnish the information regarding expansion of plants process and installation of new units and machinery as disclosed by M/s Goa Glass Fibre Ltd to the Goa Industrial Development Corporation and the consequential comments/action taken by Goa-IDC pertaining the same;
- (h) whether medical examinations of the workers of M/s Goa Glass Fibre Ltd, as contemplated under Chapter IX of the Goa Factories Rules, 195 specifically Rule prescribed under Sec. 87 or Rule 131 has been periodically carried out and furnish the register or record of medical examinations and tests conducted therewith as maintained by your office under Rule 131 Sub rule 5 of the Goa Factories Rule, 1985;
- (i) whether the M/s Goa Glass Fibre Ltd has in recent years since 2010 to 2020 constructed, reconstructed, extended or taken into use as a factory or part of a factory or any other extension of plant or machinery within the existing factory premises; if so, then, kindly furnish the application for such permission be made in Form 1, along with the approved plan;
- (j) whether M/s Goa Glass Fibre Ltd has in recent year (since 2010 to 2020) constructed, re-constructed, extended or taken into use as a factory or part of a factory or any other extension of plant or machinery in nature of flammable or non-flammable or toxic or non-toxic compressed gas as intended to be possessed in a cylinder or a vessel within the existing factory premises; if so, furnish such approval for setting up such flammable or toxic or storage unit and the approval/license, as produced and required under the Gas Cylinders Rules, 2004 or the Static and Mobile pressure Vessels

- (Unfired) Rules, 1981 to be submitted under Rule 3 of the Goa Factories Act:
- (k) furnish the permissions that have been granted to M/s Goa Glass Fibre Ltd Co, for installation of an additional oxidation unit, to the existing infrastructure; and
- (l) the reasons for not taking action against M/s Goa Glass Fibre Ltd, for installing a oxidation unit, which in all probability is a hazardous and accident prone unit, for having constructed/installing the same, abutting the National Highway 66 (earlier NH17);

SHRI JOSE LUIS CARLOS ALMEIDA

PROJECTS UNDERTAKEN BY GTDC AND TOURISM DEPARTMENT IN MORMUGAO TALUKA

18A. *WILL the Minister for Tourism be pleased to state:

- (a) the present status and progress report of the projects undertaken by GTDC and Tourism Department in Mormugao Taluka;
- (b) whether the project works are going as per the time schedule;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

SHRI JOSE LUIS CARLOS ALMEIDA

PROGRESS OF ALL ONGOING AND PROPOSED WORKS UNDERTAKEN BY GSUDA

18B. *WILL the Minister for Urban Development be pleased to state:

- (a) the present status and progress of all ongoing and proposed works undertaken by the GSUDA in Mormugao Taluka;
- (b) whether all the ongoing works are as per the stipulated time frame; and
- (c) if not, the reasons therefor?

SHRI RAVI NAIK

RESERVATIONS OF WARDS

19A. *WILL the Minister for Panchayati Raj be pleased to state:

- (a) total number of wards in Curti-Khandepar Village Panchayat;
- (b) number of reserved wards for OBC, SC, ST and Women;
- (c) furnish the rules, criteria's and the report of delimitations of wards of Curti-Khandepar Village Panchayat;
- (d) furnish the criteria followed to reserve this wards;

- (e) whether status of any ward was changed from OBC reserved to General in Curti-Khandepar Village Panchayat;
- (f) if so, the criteria followed and name of the competent authority to change the status;
- (g) the authority who has issued the order;
- (h) date of Panchayat Elections held and date of nomination to be filed;
- (i) date of issuing the notification of change of status for Ward No. 6;
- (j) furnish the copy of the order along with the copy of the noting; and
- (k) furnish the copies of all the circulars/orders/notifications issued for the Panchayat elections held in 2017 of Curti-Khandepar Village Panchayat?

SHRI RAVI SITARAM NAIK

HOUSES/FLATS CONSTRUCTED

19B. *WILL the Minister for Housing Board be pleased to state:

- (a) the number of house/flats of different categories constructed and under construction by the Goa Housing Board since 2017 till date;
- (b) furnish details such as location and number of houses/flats of different categories at each locations with cost and area of each house/flat;
- (c) furnish total number and details of house/flats of different categories available as on date for sale;
- (d) furnish details of number, locations, cost and area of plot available for sale with Goa Housing Board;
- (e) the tentative date of completion of the ongoing projects which will be available for sale to the people of Goa; furnish details locationwise; and
- (f) furnish details of houses/flats of different categories constructed and sold to the public by Goa Housing Board for last five years?

SHRI RAVI SITARAM NAIK

UPGRADATION OF OLD GYM

19C. *WILL the Minister for Sports & Youth Affairs be pleased to state:

- (a) whether the Department has a proposal to upgrade the old Gym equipment at Curti Ponda Sports Complex;
- (b) if so, furnish details thereof;
- (c) the status of the proposal of laying grass on ground of Sport Complex Curti Ponda; and
- (d) furnish details of estimated cost, date of proposal, date of Administrative approval?

ASSEMBLY HALL PORVORIM, GOA 29TH JANUARY, 2021

NAMRATA ULMAN SECRETARY, LEGISLATURE